



2026:AHC:11204

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 16698 of 2025

Dharmender Dahiya, Inspector

.....Petitioner(s)

Versus

The State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Atipriya Gautam, Shubham Tripathi, Sr. Advocate
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

Order on Civil Misc. withdrawal Application No. 04 of 2026

Learned counsel for the writ petitioners seeks withdrawal of the writ petition seeking to quash the impugned Departmental Disciplinary Proceedings initiated against the Petitioner under Rule 14 (1) of Uttar Pradesh Police Officers of Subordinate Ranks, (Punishment and Appeal) Rules, 1991, in pursuance of the Departmental Charge-Sheet, dated 11/07/2025, issued by the Respondent No. 6.

Learned Standing Counsel has no objection.

The withdrawal application is allowed.

Order on writ petition

With the aforesaid observation, the writ petition is **dismissed** as withdrawn with liberty to file fresh.

January 16, 2026
A. Prajapati

(Vikas Budhwar,J.)